

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1274
ANSWERED ON:21.03.2012
SELF-FINANCED PRIVATE COLLEGES
Majumdar Shri Prasanta Kumar; Tirkey Shri Manohar

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government is aware that several University Grants Commission (UGC) recognised universities have been amending their statutes in order to bring self-financed private undergraduate colleges under their ambit;
- (b) if so, the details of the universities who have revised their statutes for this purpose in the last three years;
- (c) the conditions stipulated by UGC for allowing such changes in statutes by the universities;
- (d) the details of the instances where UGC de-recognised any university failing to adhere these conditions; and
- (e) the fate of the students in such events?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

- (a) & (b): Universities are fully autonomous entities which are set up through either a Central legislation or State Act. The Universities have powers to frame new Statutes and amend or repeal the existing Statutes after following the procedure prescribed in the legislation governing the University. Therefore, the record of revision of Statutes is not maintained either at UGC level or at Central Government level. University Grants Commission (UGC) has reported that it has framed UGC (Affiliation of Colleges by Universities) Regulations, 2009 for regulating affiliation of colleges to Universities. The recognized universities are allowed to affiliate colleges located in the same states including self financing colleges after fulfillment of conditions stipulated in the UGC Regulations, 2009.
- (c): UGC has reported that it has not stipulated any such conditions, since universities are free to revise their Statutes.
- (d) & (e): In view of the above, do not arise.